

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**Special Bench**

**Item No.-506**  
IB-657/ND/2021

**IN THE MATTER OF:**

Manish Aneja & Ors.

**V/s.**

Revital Reality Pvt. Ltd.

**....Applicant**

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 14.02.2022**

**CORAM:**

**SHRI P.S.N PRASAD**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI AVINASH K. SRIVASTAVA,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Piyush Singh, Adv. Aditya Parolia,  
Adv. Akshay Srivastava and Adv. Aditi Sinha

For the Respondent :

**ORDER**

Heard the submissions made by the Counsel for the Financial Creditor. No one is present on behalf of the Corporate Debtor. The Corporate Debtor's reply is not on record. The Corporate Debtor is directed to take steps for filing his reply within 2 weeks, if reply is not filed within 2 weeks, the right to file the reply may be closed and the matter may be proceeded further. Post this matter on **11.03.2022**.

Sd/-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (T)**

Sd/-

**(P.S.N PRASAD)**  
**MEMBER (J)**